

Setting up of drug unit in Kerala

491. SHRI K. P. SUBRAMANIA MENON:

DR. K. METHEW KURIAN:

Will the Minister of PETROLEUM AND CHEMICALS be pleased to refer to the replies to Unstarred Questions No. 418 and 1105 given in the Rajya Sabha on the 19th November and 10th December, 1973, respectively and state:

(a) whether Government have since taken a decision on the question of setting up of new drug manufacturing units in the public sector under the Indian Drugs and Pharmaceuticals Ltd. during the Fifth Five Year Plan Period; and

(b) if so, whether one of them is proposed to be set up in the Kerala State?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND CHEMICALS (SHRI SHAH NAWAZ KHAN):

(a) and (b) No, Sir. The matter is still under consideration.

Writ Petitions in Income Tax matters pending in Calcutta High Court

492. SHRI KALYAN ROY: Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:

(a) whether it is a fact that 1200 writ petitions in income-tax matters are pending in the Calcutta High Court; and

(b) if so, what steps are being taken or have been taken by Government to expedite the disposal of these petitions?

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI H. R. GOKHALE): (a) and (b) No, Sir. Only 326 writ petitions regarding income tax are reported to be pending in the Calcutta High Court. The High Court is taking all possible steps to expedite the disposal of the said petitions.

Construction of wall near Dhanushkodi

493. SHRI THILLAI VILLALAN: Will the Minister of IRRIGATION AND POWER be pleased to state:

(a) whether there is any proposal under Government's consideration to construct a wall near Dhanushkodi to arrest further sea erosion; and

(b) if so, what are the details thereof?

THE DEPUTY MINISTER IN THE MINISTRY OF IRRIGATION AND POWER (PROF. SIDDHESHWAR PRASAD): (a) and (b) The State Government of Tamil Nadu have formulated a scheme which envisages the construction of a sea wall about 14.5 Km long for the protection of areas near Dhanushkodi against sea erosion, at an estimated cost of Rs. 351 lakhs. The scheme has been examined in the Central Water and Power Commission. The finalised scheme, taking into account the comments of the Central Water and Power Commission is yet to be received from the State Government.

Introduction of high speed train in Southern Railway

494. SHRI THILLAI VILLALAN: Will the Minister of RAILWAYS be pleased to state:

(a) whether Government propose to introduce a high speed train like Rajdhani Express in Southern Railways; and

(b) if so, what are the details thereof?

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS (SHRI MOHD. SHAFI QURESHI): (a) No.

(b) Does not arise.

Collaboration in Offshore Oil Exploration

495. SHRIMATI SAVITA BEHEN: Will the Minister of PETROLEUM AND CHEMICALS be pleased to state:

(a) whether Government have lately been negotiating with certain foreign firms for collaboration in offshore oil exploration projects;

(b) if so, the result of the negotiations; and

(c) the details of the projects in respect of which such collaboration is sought?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND CHEMICALS (SHRI SHAH NAWAZ KHAN):

(a) Yes, Sir.

(b) Negotiations are still in progress.

(c) All the off-shore areas other than the area in the Bombay High have been thrown open for foreign collaboration.

Demands of technical supervisions

496. DR. K. MATHEW KURIAN: Will the Minister of RAILWAYS be pleased to state:

(a) whether the Technical Supervisors of railways have resorted to work-to-rule;

(b) if so, what are their demands; and

(c) what action has been taken by Government thereon?

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS (SHRI MOHD. SHAFI QURESHI): (a) to (c) A statement is attached.

Statement

(a) A section of the Technical Supervisors on Railways had gone on 'Work-to-Rule' agitation from 1-2-1974 to 6-2-1974.

(b) Their demands are as under:

1. Industrial Bonus to Railwaymen.

2. Grant of a grade of Rs. 425-640 to Mistry; Rs. 550-900 to Chargemen; Rs. 840-1040 to Asstt. (Shop/Shed/Open line) Superintendent; Rs. 340-1200 to Shop/Shed Open line Superintendent.

3. Better avenues of promotion for Technical Supervisors on Indian Railways and to ensure intensive supervision at all levels by:

(i) Upgrading 80% posts in Senior Chargemen cadre (in case one grade is not granted to Chargemen);

(ii) Creation of more posts of A.S.S. and S.S., based on proper and scientific yard stick;

(iii) Reservation of 50% posts in Class I Gazetted Cadre for promotion from amongst Senior Subordinates and 25% from serving Engineering Graduates;

(iv) Stoppage of recruitment in Intermediate Supervisory grades.

4. Withdrawal of duty of boxing of wages from Chargemen in Sheds and Shops.

5. Grant of Compensatory allowance to P.C. staff.

6. Upgradation of Asstt. Foreman (Rs. 335-425) A.S. to Asstt. Shop Superintendent.

7(a) Early and proper implementation of Miabhooy Tribunal Award for upgradation of Mistries, Chargemen, AF and FO in all Workshops (Diesel, Electric, Steam and Car) sheds and extension of the awards to BIOS, MIOs, FEO and Draftsmen.

(b) Early and proper implementation of Wanchoo Tribunal Award for upgradation of Mistries, Chargemen, AF and FO in all workshops (Diesel, Electric, Steam and Car) sheds and extension of the awards to BIOS, MIOs, FEO and Draftsmen.

8. Upgradation of Independent Asstt. Shop Superintendent as Shop Superintendent.

9(i) Payment of overtime at $1\frac{1}{2}$ times of pay to all Supervisors for actual number of extra hours put in;

(ii) Re-classification of Chargemen under Hours of Employment Regulations as 'Continuous' and removal of exclusion of supervisors for the purpose of hours of employment under the Factories Act.